GOVERNMENT OF INDIA MINISTRY OF FOOD PROCESSING INDUSTRIES RAJYA SABHA

UNSTARRED QUESTION NO. 1520

ANSWERED ON 12TH DECEMBER, 2025

IMPACT OF FOOD PROCESSING UNITS SHUTDOWN

1520. SMT. RAJANI ASHOKRAO PATIL:

Will the Minister of *FOOD PROCESSING INDUSTRIES* be pleased to state:

- (a) number of food-processing units shut down in 2024–25;
- (b) the reasons identified;
- (c) the States most affected;
- (d) the impact on local farmers and employment;
- (e) the steps to support struggling units; and
- (f) in what manner Government is taking action against fake products manufacturing processing units?

ANSWER

THE MINISTER OF STATE FOR FOOD PROCESSING INDUSTRIES (SHRI RAVNEET SINGH)

(a) to (e): Specific data regarding number of food processing units shutdown in 2024-25 is not available in the Ministry of Food Processing Industries. However, Food Safety and Standards (FSS) Act, 2006, prescribes for mandatory registration / licence for any food processing unit to run. As per the information provided by Food Safety and Standards Authority of India (FSSAI) under the Ministry of Health and Family Welfare, the number of Active License and Registration (Central and State) has actually increased from 57,92,985 (as on 31.03.2024) to 63,55,828 (as on 31.03.2025).

Further, in order to promote and ensure overall development of food processing sector, Ministry of Food Processing Industries (MoFPI) has been incentivizing setting up/expansion of related infrastructure through its two Central Sector Schemes namely Pradhan Mantri Kisan SAMPADA Yojana (PMKSY) and Production Linked Incentive Scheme for Food Processing Industry (PLISFPI). Further, a Centrally sponsored PM Formalization of Micro Food Processing Enterprises (PMFME) scheme is also being implemented by MoFPI. Ministry provides handholding support for formalization and operationalization of the micro food processing enterprises. Under Capacity building component of the PMFME scheme, trainings in safety and hygiene practices, food quality testing norms etc. is also provided to ensure the outreach of food safety and hygiene practices to all micro food enterprises.

(f): FSSAI lays down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import to ensure availability of safe and wholesome food for human consumption. Accordingly, FSSAI, through its regional offices and also through State/UTs, conduct regular surveillance, monitoring, inspection and random sampling of food products to check compliance of the standards laid down under FSS Act, 2006, Rules and Regulations made thereunder.

In case where the food samples are found to be non-conforming, penal action is initiated against the defaulting Food Business Operators as per provisions of FSS Act, Rules and Regulations made thereunder.
